

(b) total number of seats assigned to the Legislative Assembly of Gujarat State ; and

(c) number of seats reserved for Scheduled Castes and Scheduled Tribes both for the House of the People and Legislative Assembly of Gujarat State ; and

(d) if not determined so far, by what time it is likely to be done.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) No, Sir. Parliamentary and Assembly constituencies were de-limited last in 1976 on the basis of 1971 census.

(b) to (d) : A new Delimitation Commission can be set up only after an amendment to Articles 82 and 170(3) of the Constitution is carried out. Even if such an amendment is carried out and a new Delimitation Commission is established, the Commission would only readjust the constituencies on the basis of every decennial census, but the total number of seats allotted to various States in the House of the People and the various Assemblies would remain unaltered.

No Industry Districts in Gujarat

568. SHRI R. P. GAEKWAD : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Union Government are aware that apart from Dangs district in Gujarat which has been included as a 'No Industry district' there are number of districts like Gandhinagar, Banaskantha, Sabarkantha, Amreli etc. which have no medium or large scale industries and have been excluded ;

(b) whether the state Government has represented that Taluka/Block should be taken as the unit for the

purpose of ascertaining industrial backwardness; and

(c) whether in view of (b) above, Government propose to revise the guidelines for the purpose as the entire belt on the eastern side of Gujarat State is industrially backward which consists of a very high percentage of tribal population ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) According to the information furnished by the Government of Gujarat, large or medium Scale industries are existing in the Districts of Banaskantha, Sabarkantha and Amreli. Gandhinagar being the State Capital, has not been considered for inclusions in the list of No Industry Districts.

(b) Yes, Sir.

(c) The Taluka/Block has already been taken as a unit for identification of industrial backwardness. Talukas/Blocks from various States stand included in category 'B' & 'C' of the backward areas.

Use of Bombay High Gas for Power Generation in Gujarat

569. SHRI R.P. GAEKWAD : Will the Minister of PETROLEUM be pleased to state :

(a) whether the Bombay High Gas is being supplied to Tatas existing power plant at Trombay for generation of 500 MW of electricity as also to Rashtriya and Chemicals Fertilizers and Hindustan Petroleum ;

(b) whether Government of Gujarat have been persistently insisting upon the use of Bombay High gas in power generation for the proposed power station to be set at Kawas near Surat :

(c) whether Government of Gujarat have also been insisting upon to make available the surplus Bombay High gas after satisfying the priority use of gas in Bombay area as feedstock both in Gujarat State Fertilizer Company and in Gujarat Narmada Valley Fertilizer Company's Plants; and

(d) if so, the reasons for not allowing the Gujarat Government to use gas for power generation in preference to Tatas and others?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA):

(a) Yes, Sir; associated natural gas from Bombay High is being supplied to Tata Electric Company Rashtriya Chemicals and Fertilizers and Hindustan Petroleum Corporation Ltd.

(b) The Government of Gujarat have proposed to set up a gas-based power plant at Kawas near Surat.

(c) Natural gas is being supplied to Gujarat State Fertilizer Company; Gujarat Narmada Valley Fertilizer Company Limited has not proposed use of natural gas for fertilizer feedstock.

(d) The supply of associated natural gas to Tata Electric Company, Maharashtra State Electricity Boards and Hindustan Petroleum Corporation Limited is on a temporary basis.

Complaints regarding Illegal Printing of Leaflets Received by Election Commission

570. SHRI G. G. SWELL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether complaints have been received by the Election Commission regarding illegal printing of leaflets without mentioning the names of printing presses and their distribution

during the Lok Sabha elections held in December, 1984;

(b) whether Complaints have also been received by the Election Commission about forgeries of names and signatures of contending candidates in the printing of such leaflets and their distribution;

(c) what steps the Election Commission has taken in the matter; and

(d) whether the offenders have been identified and nabbed?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ):

(a) to (d): The Election Commission with whom the matter was taken up has informed that the information is being collected. The information will be laid on the Table of the House after the same is received from the Commission.

12.00 hrs,

SHRI P. KOLANDAIVELU (Gobichettipalayam): Yesterday, in the discussion on the Railway Budget Mr. M. R. Janardhanan took part on behalf of the All India Anna DMK. But it has been wrongly reported in the newspapers that he is from Congress (I).

MR. SPEAKER: You please give in writing.

PROF. K. K. TEWARY (Buxar): I want to raise a very important issue. And I think the entire House will feel concerned about it. Many Akali leaders had been released from the jail by the Government. It was a welcome step. But after their release, some of the very responsible Akali leaders have also been coming out with hit lists. I am shocked to see that Mr. Longo-